## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CA No.190/2017 IN CP No.20/ 2001

In the matter of:

Late Ravinder Singh Mehta through his wife/legal heir Smt.Alka Mehta & Ors.

....Petitioners.

Versus.

Trimurti Resorts Pvt.Ltd.& Ors

....Respondents.

Present: Mr. Yash Pal Gupta, Advocate for petitioners.

Mr.Parmod Sharma, Advocate for Mr.Amar Vivek,

Advocate for respondents.

Mr.Parmod Sharma, Advocate seeks time to file the power of attorney for respondents No.1 to 5 today during course of the day. Be filed. With regard to respondent No.6, the postal receipt of dispatch of the notice is at page 4 of Annexure A-1 of the affidavit of service and the tracking report is at page 5, which also shows that the postal article was delivered to the addressee. However, there is no representation from the respondent No.6.

List the matter on 09.03.2018. The respondents shall file the reply at least two weeks before the date fixed with copy advance to the counsel opposite. The original record of CP No.20 of 2001 decided on 14.12.2011 be requisitioned from NCLT, New Delhi.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 17, 2018.